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Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs

Corrigendum

New Delhi, the 5th of February, 2019

G.S.R. (E).: - In the notification of the Government of India, in the Ministry of Finance, Department of Revenue, No.3/2019-Central Tax, dated the 29th January, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 63(E), dated the 29th January, 2019, -

(i) at page 15, in line 1, for “in instruction 12, for the words “business verticals” at both the places where they occur, the words “places of business”’’ read “in instruction 12, for the words “business verticals” at both the places where they occur, the words “places of business” and for the word “vertical”, the words “place of business”’’.

(ii) at page 15, in line 6, for “Note: - Your registration stands suspended with effect from ----- (date).” read “Note: - Suspension of registration stands revoked with effect from........(date).”

(iii) at page 18, in para 28, in line 8, for “pre-deposit of 20% of the disputed admitted tax” read “pre-deposit of 20% of the disputed tax”.

[F. No 20/06/16/2018-GST (Pt. I)]

(Gunjan Kumar Verma)
Under Secretary to the Government of India